

RC No. DAI-0004-A-2011/CBI/ACB/N.D
Case No. 47/2019
CBI vs. Jati Ram Meena & another

29.08.2020

Matter is taken up through Video Conferencing (Cisco Webex), hosted by Reader of the Court Sh. Davinder Singh Bisht.


Present (on screen): Sh. Parmod Singh, Ld. PP for the CBI.
None for accused persons.

Sh. Davinder Singh Bisht, Reader, Sh. Kripal Singh Sajwan, Sr.P.A, Sh. Hardeep Singh, Ahlmad and Sh. Manish Kumar, Asstt. Ahlmad are also present through Video Conference.

No one has appeared on behalf of accused persons despite waiting for one hour. Ahlmad is directed to issue electronic notice to accused persons as well as their counsel if their phone numbers or email IDs or both are available on record, for the next date of hearing.

List the case for further proceedings on **15.09.2020**.

Screen signed copy of the order be sent to the Computer Branch for uploading the same on the official website of the Court. The signed copy of order shall be placed on record as and when physical hearing of the Court resumes.


(Harish Kumar)
Special Judge (PC Act) CBI-20,
Rouse Avenue District Court,
New Delhi/29.08.2020